

1

WP-38368-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 19<sup>th</sup> OF NOVEMBER, 2025

WRIT PETITION No. 38368 of 2025

RAJESH VERMA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Ms. Shaifali Saraf - Advocate for petitioners.

Shri Anubhav Jain - Government Advocate for respondents/State.

**ORDER** 

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The subject petition has been filed as Public Interest Litigation seeking direction against private respondents No.6 to 8 inter alia embezzlement and misappropriation of government funds.

It is noticed that the petitioner has already approached the Lokayukt for the same.

Learned counsel for petitioner submits that the statements of petitioner have also been recorded before the Lokayukt.

Since the petitioner already lodged a complaint before the Lokayukt who is seized on the matter, we decline to conduct a parallel inquiry or issue notice in the subject petition. The same is accordingly dismissed without prejudice to the complaint filed by petitioner before the Lokayukt.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



2

WP-38368-2025